

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-238(PB)/2017

IN THE MATTER OF:

Siddhi Interiors Pvt. Ltd.

.....Petitioner

v.

Amrapali Zodiac Developers Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 9

Order delivered on 14.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s):

Mr. Ritesh Agrawal & Mr. Sohel Rishabh, Advocates

For the Respondent(s) :

Mr. Alok Aggarwal & Ms. Rati Tandon, Advocates

ORDER

Learned counsel for the respondent states that the matter be posted for arguments with regard to consideration of affidavit filed in pursuance of order dated 25.09.2017 which pertains to the authenticity of the document which is claimed to be signed by one Mr. Abhishek Kumar as per the affidavit who is the accountant of the respondent company.

Any other document/reply be filed on or before the adjourned date with a copy in advance to the learned counsel for the other side.

List for further consideration on 22.11.2017.

**(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT**

**(DEEPA KRISHAN)
(MEMBER TECHNICAL)**

14.11.2017

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